PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SENTHIL INFOTEK LIMITED

Corporate Identification Number (CIN): L72200TG1997PLC026943

Registered Office: #157, Dhanalakshmi Society, Mahendra Hills, East Marredpally, Secunderabad-500 026 Telangana, India;

Tele No.: +91 9441070826; E-mail ID: senthilinfoteklimited@yahoo.com; Website: www.senthilinfo.com

OPEN OFFER FOR ACQUISITION OF UP TO 13,13,000 (THIRTEEN LAKH THIRTEEN THOUSAND ONLY) FULLY PAID-UP EQUITY SHARES HAVING FACE VALUE OF ₹ 10/- (INDIAN RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26% (TWENTY SIX PERCENT) OF THE VOTING SHARE CAPITAL, OF SENTHIL INFOTEK LIMITED ("TARGET COMPANY"), AT A PRICE OF INR 8/- (INDIAN RUPEES EIGHT ONLY) PER EQUITY SHARE ("OFFER PRICE"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY KOLLI MURALI KRISHNA ("ACQUIRER 1") AND GOGINENI SRINIVAS ("ACQUIRER 2") (ACQUIRER 1 AND ACQUIRER 2 COLLECTIVELY REFERRED TO AS "ACQUIRERS") PURSUANT TO AND IN COMPLIANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("OPEN OFFER" OR "OFFER").

This pre-offer advertisement and corrigendum to the DPS (*as defined below*) ("**Pre-Offer Advertisement and Corrigendum**") is being issued by Synfinx Capital Private Limited, the manager to the Open Offer ("**Manager to the Offer**"), for and on behalf of the Acquirers, pursuant to and in accordance with Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI (SAST) Regulations**") in respect of the Open Offer.

This Pre-Offer Advertisement and Corrigendum should be read in continuation of and in conjunction with: (a) the Public Announcement dated April 08, 2026 ("**PA**"); (b) the Detailed Public Statement, with respect to the Open Offer, dated April 15, 2026 ("**DPS**"), that was published in Financial Express - English (all editions), Jansatta - Hindi (all editions), Navshakti - Marathi (Mumbai edition) and Nava Telangana - Telugu (Hyderabad Edition) on April 16, 2026; and (c) the Letter of Offer dated June 08, 2026 ("**LoF**"), along with Form of Acceptance and Share Transfer Form ("**Form SH-4**"). This Pre- Offer Advertisement and Corrigendum is being published in all the newspapers in which the DPS was published.

Capitalised terms used but not defined in this Pre-Offer Advertisement and Corrigendum shall have the meaning assigned to such terms in the LoF.

1. **Offer Price**: The Offer Price is INR 8/- (Indian Rupees Eight only) per Equity Share, payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1.j (*Justification of Offer Price*) of the LoF.
2. **Recommendations of the committee of independent directors of the Target Company**: The recommendation of committee of independent directors of the Target Company ("**IDC**") in relation to the Open Offer was approved on June 15, 2026, and published on June 16, 2026, in the same newspapers where the DPS was published ("**IDC Recommendation**"). The relevant extract of the IDC Recommendation is given below:

Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately)	a) Sarada Dittakavi; b) Sree Hari Ankem; c) Dittakavi Surekha; Mrs. Sarada Dittakavi acted as Chairperson at the meeting of the Committee of the Independent Directors held on June 15, 2026.
Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on a review of the relevant information (as set out in the summary of reasons for recommendations below), the IDC is of the opinion that the Offer Price of ₹ 8/- (Indian Rupees Eight only) per Equity Share is deemed to be in compliance with the SEBI (SAST) Regulations and to that extent the Offer is fair and reasonable.
Summary of reasons for recommendations	The IDC has perused the PA, DPS, DLOF and LoF issued by the Manager to the Offer, for on behalf of the Acquirers, in connection with the Open Offer. The recommendation of the IDC set out in the paragraph above is based on the following: (a) The Offer Price of ₹ 8/- (Indian Rupees Eight only) is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations; (b) The Offer Price is higher than the negotiated price for acquisition of Equity Shares by the Acquirers, i.e., ₹ 5.50/- (Indian Rupees Five and Fifty Paise only) per Equity Share; (c) The Equity Shares of the Target Company are infrequently traded on BSE, in terms of regulation 2(1) (j) of the SEBI (SAST) Regulations; and (d) The Offer Price is higher than the fair value of the Equity Share, i.e., ₹ 7.48/- (Indian Rupees Seven and Forty-Eight Paise only) per Equity Share. This is an Open Offer for acquisition of publicly held Equity Shares. The public shareholders have an option to tender the Equity Shares held by them or remain public shareholders in the Target Company. The public shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer.
Disclosure of the voting pattern	The recommendations were unanimously approved by the members of IDC.
Details of Independent Advisors, if any	None
Any other matter(s) to be highlighted	Nil

For further details, please see the IDC Recommendation which is available on the websites of the Stock Exchange (www.bseindia.com) and SEBI (www.sebi.gov.in).

3. **Competing Offer**: The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There was no competing offer to the Open Offer and the last date for making such competing offer has expired.
4. **Dispatch of the Letter of Offer**: The dispatch (either through electronic mode or physical mode) of the LoF dated June 08, 2026, to the Public Shareholders, holding Equity Shares in dematerialized form or physical form, as on the Identified Date (being June 04, 2026), in accordance with Regulation 18(2) of the SEBI (SAST) Regulations, was completed on June 10, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders to whom the LoF was to be sent. It is clarified that all Public Shareholders, even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date, are also eligible to participate in the Open Offer during the Tendering Period.
5. Accidental omission to dispatch the LoF to any Public Shareholder to whom the Offer is made or the non-receipt or delayed receipt of the LoF by any such person will not invalidate the Offer in any way.
6. A copy of the Letter of Offer (which *inter alia* includes detailed instructions in relation to the procedure for acceptance and settlement of the Open Offer in Paragraph 8 - "Procedure for Acceptance and Settlement of the Offer") along with the Form of Acceptance and Share Transfer Form ("**Form SH-4**") has also been submitted to the SEBI and BSE.
7. In case of non-receipt of the Letter of Offer, Public Shareholders, including those who have acquired Equity Shares after the identified date, if they desire, may download the Letter of Offer along with the Form of Acceptance and Share Transfer Form ("**Form SH-4**") from the websites of SEBI (www.sebi.gov.in) or the BSE (www.bseindia.com) in order to tender their Equity Shares in the Open Offer or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
8. The Open Offer is being implemented by the Acquirers through the stock exchange mechanism made available by BSE Limited, Mumbai ("**BSE**"), in the form of a separate window ("**Acquisition Window**") in accordance with SEBI (SAST) Regulations, the Master Circular, other applicable SEBI circulars and guidelines issued by the BSE and the Clearing Corporation.
9. Public Shareholders are requested to refer to paragraph 8 (Procedure for Acceptance and Settlement of the Open Offer) of the LoF for inter alia the procedure for tendering their Equity Shares in the Open Offer and are also required to adhere to and follow the procedure outlined therein. A summary of the procedure for tendering the Equity Shares in the Offer is as below:

(a) In case of Public Shareholders holding Equity Shares in dematerialized form: Public Shareholders who are holding Equity Shares in dematerialized form and who desire to tender their Equity Shares in dematerialized form under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the bid, lien will be required to be marked on the tendered Equity Shares.

(b) In case of Public Shareholders holding Equity Shares in physical form: Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Open Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s); (ii) valid share transfer form(s), i.e. Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card (in case of joint holders, the PAN card copy of all transferors), (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) such other documents described in paragraph 8 of the LoF. Selling Broker shall place the bid on behalf of the Public Shareholder holding Equity Shares in physical form who wishes to tender Equity Shares in the Open Offer, using the Acquisition Window of the BSE. Upon placing the bid, the Selling Broker shall provide a TRS generated by the bidding system of the BSE to the Public Shareholder. The Selling Broker/ Public Shareholder has to deliver the original share certificate(s) and documents (*as mentioned above*) along with the TRS either by registered post/speed post or courier or hand delivery to the Registrar to the Offer i.e., Venture Capital And Corporate Investments Private Limited so as to reach them on or before 5:00 pm (Indian Standard Time) on the Offer Closing Date. The envelope should be super scribed as "Senthil Infotek Limited - Open Offer".

(c) In case of non-receipt/non-availability of the LoF, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares being tendered and other relevant documents as mentioned in the LoF. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by the BSE before the closure of the Tendering Period. The Selling Broker/ Public Shareholder has to deliver the original share certificate(s) and documents (*as mentioned above*) along with the TRS either by registered post/speed post or courier or hand delivery to the Registrar to the Offer i.e., Venture Capital And Corporate Investments Private Limited so as to reach them on or before 5:00 pm (Indian Standard Time) on the Offer Closing Date. The envelope should be super scribed as "Senthil Infotek Limited - Open Offer".

Please note that physical share certificates and other relevant documents should not be sent to the Acquirers, the Target Company or the Manager to the Offer.

10. **Changes suggested by SEBI**: In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the draft letter of offer dated April 22, 2026 ("**DLOF**") was submitted/filed with SEBI on April 22, 2026. The final observations from SEBI under Regulation 16(4) of the SEBI (SAST) Regulations were received by way of SEBI's letter dated June 02, 2026, bearing reference number HO/49/12/11(56)2026-CFD-RAC-DCR1/I/12819/2026 ("**SEBI Observation Letter**"). The comments specified in the SEBI Observation Letter and other SEBI correspondences have been incorporated in the LoF. This Pre-Offer Advertisement and Corrigendum also serves as a corrigendum to the DPS and the PA, and as required in terms of the SEBI Observation Letter, reflects the changes made in the LoF as compared to the PA, the DPS and the DLOF.

Public Shareholders are requested to note the following key changes / updates, as per the SEBI Observation Letter and other SEBI correspondences, incorporated in the LoF as compared to DPS:

10.1. Additional disclosures relating to the Acquirers included in the LoF:

(a) Incorporating the directorship details of Mr. Gogineni Srinivas ("Acquirer 2") in a tabular form, in paragraph 4.2.c on page 9 of the LoF;

(b) Confirmation that the Acquirers are not categorized as a "Fugitive Economic Offender" in terms of Regulation 2(1)(ja)of the SEBI (SAST) Regulations, 2011, is set out in paragraph 4.11 on page 10 of the LoF;

(c) Confirmation that there are no directions subsisting or proceedings pending, and no actions/ penalties have been taken/ levied by SEBI/ RBI/ Stock Exchanges against the Acquirers during the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer) under the SEBI Act and regulations made thereunder, are set out in paragraph 4.12 and 4.13 on page 10 of the LoF;

(d) Disclosure that the Acquirers will not sell the Equity Shares of the Target Company during the Offer Period in terms of Regulation 25(4) of the SEBI (SAST) Regulations is set out in paragraph 4.14 on page 10 of the LoF;

(e) Disclosure that the Acquirers have no intention to delist the Equity Shares of the Target Company, is set out in paragraph 4.15 on page 10 of the LoF.

10.2. Additional disclosures relating to the Target Company included in the LoF:

(a) Disclosure that the Target Company is complying with the relevant regulations and applicable provisions of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, as amended ("SEBI (LODR) Regulations"), and no penal/punitive action has been taken against the Target Company by BSE, in the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 5.o on page 11 of the LoF;

(b) Confirmation that there are no penal actions initiated or penalties levied by BSE Limited against the Target Company with respect to non-compliance(s) with the provisions of the SEBI (LODR) Regulations, during the last five financial years (2021-2022 to 2025-26) and the current financial year (i.e. from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 5.p on page 11 of the LoF;

(c) Confirmation that there are no directions subsisting or proceedings pending, and no actions/ penalties have been taken/ levied by SEBI/ RBI/ Stock Exchanges against the Target Company and its directors under the SEBI Act and regulations made thereunder, are set out in paragraphs 5.r and 5.q on page 12 and 11 of the LoF, respectively;

(d) Confirmation that no penalties have been levied by SEBI, RBI and the Stock Exchange against the Target Company and its promoters, members of the promoter group and directors during the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 5.q on page 11 of the LoF;

(e) Confirmation that the Promoters and members of the Promoter Group, Directors and Key Managerial Persons ("KMPs") of the Target Company are not categorized as a "wilful defaulter" in terms of regulation 2(1) (ze) of the SEBI (SAST) Regulations nor categorized as a "Fugitive Economic Offender" in terms of Regulation 2(1)(ja)of the SEBI (SAST) Regulations, 2011, is set out in paragraph 5.s on page 12 of the LoF;

(f) Disclosure that there have been certain delays in making disclosures with respect to applicable regulations of the SEBI (SAST) Regulations, 2011 by erstwhile Promoters and members of the Promoter Group and Target Company, for which SEBI may initiate suitable action against the said entities is set out in paragraph 5.t on page 12 of the LoF.

(g) Disclosure that no report under Regulation 10(7) of the SEBI (SAST) Regulations has been filed in relation to the Target Company is set out in paragraph 5.u on page 12 of the LoF;

10.3. Other disclosures included in the LoF:

(a) Disclosure about the process of / actions and steps that are required for the reclassification of the Sellers from the "promoter" category to "public" category of the Target Company, if any, under Regulation 31A of the SEBI LODR Regulations will be undertaken by the Acquirers in paragraph 3.1.c on page 5 of the LoF;

(b) Confirmation that there are no directions subsisting or proceedings pending against the Manager to the Offer under the SEBI Act and the Regulations made thereunder or other regulators, is set out in paragraph 3.2.u on page 7 of the LoF;

(c) Confirmation that no penalties have been levied by SEBI, RBI and Stock Exchanges against the Manager to the Offer during the past three financial years and the current financial year (i.e., from April 1, 2026, till the date of Letter of Offer), is set out in paragraph 3.2.v on page 7 of the LoF;

(d) Confirmation that the Manager to the Offer and Target Company have not received any complaints in relation to the Open Offer as of the date of the LoF, is set out in paragraph 3.2.w on page 7 of the LoF.

(e) Elaborating the reason for Acquirer(s) acquiring controlling stake and experience of Acquirer(s) with respect to carrying out the business of the Target Company, under 3.3.b on page 8 of the LoF, as under:

The Acquirers already has an established software services business and the Target's broader Software Development and IT Consulting capabilities act as a force multiplier for this practice in two ways. First, the Target company brings additional delivery capacity - more client relationships, and a wider service catalogue - allowing the Acquirers to bid for larger SAP/Cloud transformation projects that require end-to-end capabilities (consulting + development + infrastructure). Second, the Target's Hardware Solutions and IT Infrastructure Management arm adds a physical infrastructure layer that complements the Acquirer's cloud services, enabling bundled managed services contracts that are stickier and higher in recurring value.

(f) Updating the status of Competing offer on the Cover page.

11. **Material Updates:**

There have been no material changes in relation to the Open Offer since the date of the PA and the DPS, as otherwise disclosed in the LoF and in this Offer Opening Advertisement and Corrigendum.

12. **Details regarding the status of the Statutory and other approvals:**

As on the date of this Pre-Offer Advertisement and Corrigendum, to the best of the knowledge of the Acquirers, there are no statutory or regulatory approvals required to acquire the Offer Shares that are validly tendered pursuant to this Offer and/or to complete the Underlying Transaction. However, in case of any regulatory or statutory approvals are required or become applicable at a later date before the closure of the tendering period, the Open Offer shall be subject to all such approval(s) and the Acquirers shall make the necessary applications for such statutory approval(s).

13. **Revised Schedule of Activities:**

The LOF has been updated to include the revised schedule of activities pertaining to the Offer, which are set out as below:

Activity	Original Schedule disclosed in the DLOF (Date & Day)	Revised Schedule (Date & Day)
Issuance of Public Announcement	April 08, 2026 (Wednesday)	April 08, 2026 (Wednesday)
Publication of Detailed Public Statement in newspapers	April 16, 2026 (Thursday)	April 16, 2026 (Thursday)
Last Date for filing of the draft Letter of Offer with SEBI	April 23, 2026 (Thursday)	April 23, 2026 (Thursday)
Last date for public announcement for Competing Offer(s)	May 08, 2026 (Friday)	May 08, 2026 (Friday) @
Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	May 15, 2026 (Friday)	June 02, 2026 (Tuesday) #
Identified Date*	May 19, 2026 (Tuesday)	June 04, 2026 (Thursday)
Last date for dispatch of the Letter of Offer to the Public Shareholders whose name appears on the register of members on the Identified Date	May 26, 2026 (Tuesday)	June 11, 2026 (Thursday)
Last date by which Committee of Independent Directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	June 01, 2026 (Monday)	June 16, 2026 (Tuesday)
Last date for upward revision of the Offer Price and/or the Offer Size	June 02, 2026 (Tuesday)	June 17, 2026 (Wednesday)
Date of publication of Offer opening public announcement, in the newspapers in which this DPS has been published	June 02, 2026 (Tuesday)	June 17, 2026 (Wednesday)
Date of commencement of Tendering Period ("**Offer Opening Date**")	June 03, 2026 (Wednesday)	June 18, 2026 (Thursday)
Date of Closure of Tendering Period ("**Offer Closing Date**")	June 16, 2026 (Tuesday)	July 02, 2026 (Thursday)
Last date of communicating the rejection / acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	July 01, 2026 (Wednesday)	July 16, 2026 (Thursday)
Last date for publication of post-Offer public announcement in the newspapers in which the DPS has been published	July 08, 2026 (Wednesday)	July 23, 2026 (Thursday)

@ There has been no competing offer as on the date of the Letter of Offer.

 # Actual date of receipt of SEBI's final observations on the DLOF.

** The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer will be sent.*

Note: The Original Schedule disclosed in the DLOF was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations). Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

14. **Other Information**

14.1. The Acquirers accept full responsibility for the information contained in this Pre-Offer Advertisement and Corrigendum (other than the information pertaining to the Target Company or the Sellers, which has been obtained from publicly available sources or provided by the Target Company or the Sellers, as the case may be) and also for the obligations of the Acquirers laid down in the SEBI (SAST) Regulations in respect of the Open Offer.

14.2. All references to "Indian Rupees" or "INR" are to Indian Rupees, the official currency of the Republic of India.

14.3. This Pre-Offer Advertisement and Corrigendum is expected to be available on SEBI's website at (www.sebi.gov.in).

ISSUED ON BEHALF OF THE ACQUIRERS BY THE MANAGER TO THE OFFER:

synfinx

SYNFINX CAPITAL PRIVATE LIMITED
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Tel. No.: +91 40 45046315 / +91 9833932080
E-mail ID: mbd@synfinx.com
SEBI Registration Number: INM000013192
Validity of Registration: Permanent
Contact Person: Thanmayi Katta / Hari Surya

For and on behalf of the Acquirers

Place: Hyderabad
Date: June 16, 2026

Sd/-
Kolli Murali Krishna ("Acquirer 1")

Sd/-
Gogineni Srinivas ("Acquirer 2")